

(c) In view of reply to part (b) above, the question of amendment of IIS Rules does not arise.

HDTV Technology in Doordarshan

†4073. SHRI BRIJLAL KHABRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government would consider to provide Doordarshan with latest HDTV technology facility;

(b) if so, the details thereof; and

(c) by when this technology is likely to be used?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) Government has approved an Eleventh plan scheme of Rs. 165 crore for enabling Doordarshan to provide High Definition Television (HDTV) services. Doordarshan's scheme of High Definition Television (HDTV) *interalia* includes the projects of HDTV studios at Delhi & Mumbai, HDTV field production, post production & preview facilities at Delhi, Mumbai, Kolkata & Chennai, augmentation of C-band & Ku-band Direct to Home (DTH) uplinks at Delhi for transmission of HDTV channel in satellite mode (including DTH) and HDTV transmitters at Delhi, Mumbai, Kolkata & Chennai. As per present indications, the above scheme is expected to be implemented in about three years time. Under a pilot project, Doordarshan has already procured an HDTV OB Van. Doordarshan as Host Broadcaster is also making arrangement for coverage of Commonwealth Games in HDTV format.

Amendment in Cable TV Network Act

4074. SHRI RAJNITSINH VIJAYSINH MOHITE-PATIL: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) the proposal received from Maharashtra to amend the Cable Television Network Act, 1995, alongwith date of its receipt;

(b) the details thereof and the status of the proposal;

(c) the reasons for delay in sanctioning the proposal; and

(d) by when the proposal would be sanctioned?

†Original notice of the question was received in Hindi.